

(c) the steps taken by the Railway Administration to recover the undercharges from the party concerned?

**THE MINISTER OF RAILWAYS**  
(SHRI T. A. PAI): (a) Yes.

(b) The party has disputed the undercharges.

(c) The Divisional Superintendent, Bhavnagar, is pressing the party to pay up the amount early.

**Facilities for Organisation to Trade Unions  
of Railways**

214. SHRI DHARAMGAJ SINGH:  
Will the Minister of RAILWAYS be pleased to state:

(a) whether Registered Trade Unions are denied the facilities of organisation which are guaranteed to them under Trade Union Act, Industrial Disputes Act and the Constitution of India;

(b) whether certain facilities are granted to certain Trade Unions on the Railways for their organisation; and

(c) if so, the names of such Unions and the details of the facilities granted to them on Railways and the reasons therefor?

**THE MINISTER OF RAILWAYS**  
(SHRI T. A. PAI): (a) Nothing which is provided for in the two Acts and the Constitution is denied.

(b) and (c). Certain special facilities have been granted only to the recognised Unions. They are:—

1. Free passes and special casual leave for organisational work, organisational meetings and meetings with Rly. Administrations.

2. Provision of office accommodation, wherever possible, on payment of rent.

3. Provision of telephone in offices of the Unions/Federations, wherever possible, on payment basis.

4. Permission to hold meeting in Railway premises.

5. Collecting of trade union subscription near the place of work or near place of payment.

6. Accommodation for exhibiting notices.

7. Prior notice to Unions/Federations in case of transfer of their officials.

The recognised Unions which enjoy the above facilities are:—

I. *Unions affiliated to National Federation of Indian Railwaymen.*

1. Central Railway Mazdoor Sangh.

2. Eastern Railwaymen's Congress.

3. Uttariya Railway Mazdoor Union.

4. North Eastern Railway Employees Union (P.R.K.S.).

5. Northeast Frontier Railway Employees Union.

6. Southern Railway Employees Sangh.

7. South Central Railway Employees' Sangh.

8. South Eastern Railwaymen's Congress.

9. Western Railway Mazdoor Sangh.

II. *Unions affiliated to All India Railwaymen's Federation.*

1. National Railway Mazdoor Union.

2. Eastern Railwaymen's Union.

3. Northern Railwaymen's Union.

4. North Eastern Railway Mazdoor Union.

5. Northeast Frontier Railway Mazdoor Union.

6. Southern Railway Mazdoor Union.

7. South Central Railway Mazdoor Union.

8. South Eastern Railwaymen's Union.

9. Western Railway Employees' Union.

**Declaration of 'Protected workmen' in Railways**

215. SHRI DHARAMGAJ SINGH: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3197 on the 18th April, 1972 regarding declaration of 'Protected Workmen' in Railways and state:

(a) whether the information has since been collected;

(b) if so, the gist thereof; and

(c) if not, the time likely to be taken by Government to collect the information?

THE MINISTER OF RAILWAYS (SHRI T. A. PAI): (a) to (c). The information relating to Unstarred Question No. 3197 of 18th April, 1972 referred to is furnished in the statement laid on the Table of the House. [*Placed in Library See No. LT-3656/72*].

**Design Trouble in Fertilizer and Chemicals Travancore Limited at the Trial Stage**

216. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Cochin division plant of the Fertilizers and Chemicals Travancore Limited has developed any design troubles at the stage of trial running;

(b) if so, the reasons therefor and whether it will affect the starting of commercial production in this factory and

(c) the steps taken to ensure the commissioning of this plant at due date and its effective functioning?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) to (c). The construction of the fertilizer project has been completed, but during trial runs, some mechanical breakdowns and other difficulties have been encountered. The project authorities are giving close and continuing attention to these problems with a view to expediting the commissioning of this plant.

**Expansion of Hindustan Antibiotics**

218. SHRI JAGANNATH MISHRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a proposal for the expansion of Hindustan Antibiotics; and

(b) if so, broad outlines of the expansion plan?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE):

(a) and (b). Yes, sir. Hindustan Antibiotics Limited has been given a letter of intent for expanding its capacity for production of Streptomycin Sulphate from 87 tonnes to 160 tonnes at an estimated cost of Rs. 3.73 crores.

Additionally, with a view to diversifying its product mix, the undertaking is implementing projects for production of (i) 125 tonnes of Vitamin 'C' at an estimated cost of Rs. 163 lakhs, (ii) 2000 Kg. per annum of Neomycin Sulphate at an estimated cost of Rs. 20 lakhs and (iii) 5000 Kgs. of Semi-Synthetic Penicillin at an estimated cost of Rs. 62.50 lakhs.

Another letter of intent for the production of 6 tonnes p.c. of Erythromycin salts has also been given to the undertaking.

**Under Utilisation of Installed Capacity in Pesticides Industry**

219. SHRI Y. ESWARA REDDY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state: